

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 75352 of 2017

(Arising out of Order-in-Appeal No. 222/ST-II/KOL/16-17 dated 25.11.2016 passed by the Commissioner of Central Excise (Appeals-II), Kolkata, Bamboo Villa, 3rd Floor, 169, A.J.C. Bose Road, Kolkata – 700 014)

M/s. Stone India Limited
16, Taratala Road,
Kolkata – 700 088

: Appellant

VERSUS

Commissioner of Central Excise
Bamboo Villa, 3rd Floor, 169, A.J.C. Bose Road,
Kolkata – 700 014

: Respondent

APPEARANCE:

None for the Appellant

Shri Prasenjit Das, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 77790 / 2025

DATE OF HEARING / DECISION: 26.11.2025

ORDER: [PER SHRI R. MURALIDHAR]

As per their letter dated 25.11.2025, the appellant has sought to withdraw their appeal since an order has already been passed by the National Company Law Tribunal (NCLT) vide Order dated 08.06.2023.

2. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open court)

Sd/-
(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)